

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.552 of 2019

IN THE MATTER OF:

SREI Equipment Finance Ltd.

...Appellant

Versus

**Prabhakar Nanidraju,
RP of MIC Electronics Ltd.**

...Respondent

**For Appellant: Shri Abhijeet Sinha and Shri Shambo Nandy,
Advocates**

For Respondent: Shri S. Chidambaram, Advocate

With

Company Appeal (AT) (Ins) No.976 of 2019

IN THE MATTER OF:

SREI Equipment Finance Ltd.

...Appellant

Versus

Cosyn Ltd. & Ors.

...Respondents

**For Appellant: Shri Abhijeet Sinha and Shri Shambo Nandy,
Advocates**

For Respondents: Shri Eswara R. Nanduri, Advocate (R-3)

ORDER

(Virtual Mode)

14.09.2020 Advocate Shri Abhijeet Sinha submits that Company Appeal (AT) (Ins) No.552 of 2019 relates to dispute regarding voting share in COC. Company Appeal (AT) (Ins) No.976 of 2019 challenges the subsequent

Resolution Plan which has been accepted as the case of Appellant is that the Appellant being dissenting Financial Creditor was not given correct share.

Some parties have filed written submissions. The Appellant has not filed written submissions. The Appellant and such of the parties who have not filed written submissions, should file their written submissions not more than three pages within two weeks. If they want to rely on any Judgements, the same should be filed separately with an Index.

List both the Appeals 'for admission (after Notice)' on 7th October, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Anant Bijay Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

rs/md